

28.08.2020

In view of the directions issued by the Hon'ble High Court of Delhi dated 15.08.2020, all the matters listed today are to be taken up through video conferencing due to COVID-19, except the matters listed for recording of evidence in the contested matters.

Present : Ld. Counsel Sh. Parveen Agarwal for the plaintiff has joined the VC on Cisco Webex Meeting on the permanent meeting ID, email address of the Court and contact/mobile number of the Reader has been uploaded on the Delhi District Courts website, as per the directions of the Hon'ble High Court of Delhi.

Ld. Counsel Sh. Deepak Chand Pandey, Ld. Counsel for the defendant has joined the VC.

Ms. Deeksha, Ld. Trainee Judicial Officer in person.

Sh. Krishna Kumar Sharma, Sr. P.A. in the Court of the undersigned.

Sh. Vikas Kumar, Reader in the Court of the undersigned.

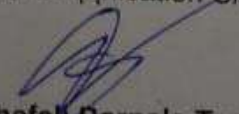
It is submitted by the Ld. Counsel for the defendant that he has not received the copy of plaint alongwith the summons electronically, hence, he is not in a position to make any submissions before the Court, as of now. On inquiry, it is reported by the Ahlamd of the Court that service through electronic mode was made by the Nazarat Branch. Let report be called from Nazarat Branch as to why the service of summons alongwith ^{plaint} ~~petition~~ & annexed documents could not be sent to the defendant, as the same is having an urgent application U/o. 39 Rule 1 & 2 r/w section 151 CPC.

The Reader of the Court is directed to send the copies of plaint alongwith annexed documents to the Ld. Counsel for the defendant through Court's E-mail. The E-mail shall be provided by the Ld. Counsel for the defendant today itself to the Reader of the Court.

At this stage, Ld. Counsel for the defendant has stated that there is no dispute regarding the tenancy qua the tenanted premises.

In view of the aforesaid submission, the defendant is hereby restrained not to dispossess the plaintiff from the suit premises without due process of law till next date of hearing.

Be listed for tendering arguments on the application U/o. 39 Rule 1 & 2 r/w section 151 CPC for 04.09.2020.


(Shefal Barnala Tandon)
ACJ-cum-ARC (Central)/ THC
28.08.2020
(s)

Supplied the
plaint alongwith
annexed documents
the CI for send
through court email
28/8/2020

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In view of the directions issued by the Hon'ble High Court of Delhi dated 15.08.2020, all the matters listed today are to be taken up through video conferencing due to COVID-19, except the matters listed for recording of evidence in the contested matters.

Present : Ld. Counsel Sh. Vinay Gupta for the petitioner has joined the VC on Cisco Webex Meeting on the permanent meeting ID, email address of the Court and contact/mobile number of the Reader has been uploaded on the Delhi District Courts website, as per the directions of the Hon'ble High Court of Delhi.

Ld. Proxy counsel Ms. Varnika Bajaj for the respondent has also joined the VC.

Ld. Trainee Judicial Officer Ms. Deeksha in the Court of the undersigned.

Sh. Krishna Kumar Sharma, Sr. P.A. in the Court of the undersigned.

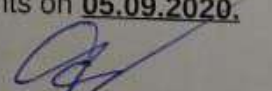
Sh. Vikas Kumar, Reader in the Court of the undersigned.

Ld. Proxy Counsel for the respondent seeks adjournment on the ground that his Main Counsel is not available due to shifting of his house.

Ld. Counsel for the petitioner submits that he is not pressing Section 14 (1) (d) & (h) in the present petition and the same may kindly be dropped. He further submits that he has filed the written arguments/ synopsis through electronically to the Court's E-mail.

Heard. In view of the submissions of the Ld. Counsel for the petitioner, the Section 14 (1) (d) & (h) is dropped from the present eviction petition. Ld. Counsel for the petitioner is directed to supply the copy of written arguments/ synopsis to the Ld. Counsel for the respondent ~~through~~ ^{through} electronically. After receiving the same, respondent is at liberty to file written arguments/ synopsis to the Court's E-mail if any and advance copy of the same shall be supplied to the opposite party electronically.

Be put up for filing of written arguments/ synopsis on behalf of the respondent as well as for tendering final oral arguments on 05.09.2020.


(Shefali Barnala Tandon)
ACJ-cum-ARC (Central)/ THC
28.08.2020
(s)